# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### O.A. No. 141/97

MONDAY THIS THE 17TH DAY OF FEBRUARY, 1997

#### C O R A M:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Yogpal S/o B.S. Chawhan Junior Telecom Officer E 10 B, Telephone Exchange, Kozhikode.

. Applicant

By Advocate Mr. M.R. Rajendran Nair

Vs.

- 1. Director (Maintenance)
  Northern Telecom Region,
  Kidwai Bhavan,
  New Delhi.
- 2. Chief General Manager Telecom Northern Telecom Region Kidwai Bhavan, New Delhi
- 3 Superintendent, CentralBureau of Investigation, Anticorruption Branch, New Delhi.
- 4 Member (P)
  Telecom Service Board,
  Sanchar Bhavan,
  New Delhi.

.. Respondents\_

By Advocate Mr. George Joseph, ACGSC for R-1,2 & 4

The application having been heard on 17.2.97, the Tribunal on the same day delivered the following:

#### ORDER

#### HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant along with three others was transferred from Delhi to Kerala Circle by order dated 23.9.94 (Annexure A1). The reason for the transfer was that a CBI investigation was pending against these people. However, even after lapse of two years, the applicant's request for re-transfer has been rejected by the respondents while those transferred along with him to Kerala Circle on the same ground have been re-transferred on

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their request. The CBI investigation is said to be still incomplete. The applicant has therefore, filed this application alleging that his retention in the Kerala Circle even beyond two years is illegal and for a direction to respondents to re-transfer him to any station within New Delhi or Haryana and for completion of the proceedings against the applicant expeditiously.

- 2. When the application came up for hearing today, the learned counsel for the respondents states that if the applicant would make a representation now, the same would be considered again and appropriate orders passed.
- 3. Learned counsel for applicant states that the applicant would be satisfied if the respondents are directed to consider a representation which he would be making. Hence, the application is admitted and disposed of with the direction to applicant to make a fresh representation to the first respondent within one week from today and with the direction to the first respondent to consider and dispose of the representation within a period of two weeks from the date of receipt of the representation. There shall be no order as to costs.

Dated the 17th February, 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN

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## LIST OF ANNEXURE

1. Annexure A1: True copy of the Transfer Order No.DM-ND/ 4-1/94-Admn/KW/5 dated 23.9.94 issued by the 1st respondent.

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